

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ATHARVA AUTO LOGISTICS
PRIVATE LIMITED**
RELEVANT PARTICULARS

1.	Name of corporate debtor	ATHARVA AUTO LOGISTICS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24/09/2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (RoC)-Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63030PN2014PTC152640
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No. 2, SN-199/204/206 Siddhant Classic, Viman Nagar Pune Pune MH 411014 IN
6.	Insolvency commencement date in respect of corporate debtor	18.02.2022 (Date of Pronouncement). However the Order was conveyed on 24.02.2022
7.	Estimated date of closure of insolvency resolution process	180 days from date of commencement of Insolvency i.e., 18.08.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Udaykumar Bhaskar Bhat IBBI/IPA-001/IP/P-01425/2018-2019/12234
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-304, Goldville, Dange Chowk, Aundh Ravet Road, Thergaon, Pune-411033 udaybhat2805@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-304, Goldville, Dange Chowk, Aundh Ravet Road, Thergaon, Pune-411033 lrp.atharvaauto@gmail.com
11.	Last date for submission of claims	09.03.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) No Information available about existence of such Creditors
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink https://www.ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ATHARVA AUTO LOGISTICS PRIVATE LIMITED on 18.02.2022.



The creditors of ATHARVA AUTO LOGISTICS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before **09.03.2022** falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :Udaykumar Bhaskar Bhat

Date and Place: :24.02.2022 Pune

